New Mangalore Port Trust Employees’
(Welfare Fund)
Regulation, 1980
NEW MANGALORE PORT TRUST EMPLOYEES
(WELFARE FUND) REGULATIONS 1980

In exercise of the powers conferred by Section 126, read with Section 28, of the Major port Trusts Act, 1963 (38 of 1963), the Central Government hereby makes the following Regulations, namely :-

1. **Short title and commencement** :
   i. These Regulations may be called the New Mangalore Port Trust Employees’ (Welfare Fund) Regulations, 1980.
   ii. They shall come into force on the 1st day of April, 1980.

2. **Definitions** : In these Regulations, unless the context otherwise requires, -
   a) the words “Board”, “Chairman” and “Employees” shall have the same meanings as assigned to them in the Major Port Trusts Act, 1963 (38 of 1963);
   b) “family” means the wife or husband as the case may be, of the employee and legitimate children, including, adopted children, wholly dependant on such employee;
   c) “Fund” means the New Mangalore Port Trust Employees’ Welfare Fund constituted under Regulations 3;
   d) “general account” means the general account of the Board.

3. **Constitution of the Fund**: There shall be established a Fund to be called the New Mangalore Port Trust Employees’ Welfare Fund, and there shall be credited thereto,
   a) contributions from the general account of the Board as may be sanctioned by the Board from time to time, subject to such ceiling and annual contribution as may be fixed by the Central Government in this regard;
   b) interest and profit on investments belonging to the Fund; and
   c) any other sum or property made over to the Fund by way of gift or donation.
4. **Administration of the Fund:** The Fund shall be administered by the Chairman.

5. **Expenditure from the Fund:** The money available in the fund may be utilized of the following welfare measures and facilities namely:
   a) donations to such intuitions, clubs, co-operative societies or sports councils as are connected with the welfare of employees and their families;
   b) (i) grant of scholarships and books to children of employees;
      (ii) educational facilities excluding grant-in-aid to English Medium School and including literacy classes, teaching of handicrafts and maintenance of reading rooms;
   c) Special reward to employees for life saving and other meritorious acts;
   d) Financial assistance to employees in acute distress;
   e) Providing artificial limbs or other aids to employees who are partially or permanently disabled due to accidents on duty;
   f) payment towards cost of special drugs recommended by the Medical Officer of the Board for the use of the employees;
   g) grants for conducting sports events, competitions, dramas, music, film shows, bhajans and the like for employees and celebration of Independence Days and Republic Days by the employees;
   h) rendering immediate financial relief to the families of the employees who die or sustain serious injuries during working hours, that is, the time after he has reported for work including recess and within the Port area;
   i) any other welfare measure and facilities for the employees and their families as may be determined by the Board.

6. **Disbursement from the Fund:** Disbursement shall be made out of the Fund for the Welfare measures and facilities for the employees or their families under the specific sanction of the Chairman.
7. **Maximum amount in Fund:** The maximum amount that may be held in the Fund shall be limited to Rs. 25,00,000/- (Rupees Twenty five lakhs only).

8. **Disposal of surplus in the Fund:** Any surplus in the Fund over and above the specified maximum limit shall be credited to the general account.

9. **Maintenance of accounts:** Proper accounts and other relevant records shall be maintained regarding administration of the Fund.

10. **Interpretation:** If any question arises relating to the interpretation of these regulations, the same shall be decided by the Central Government.

**Foot Note:**

Principal Regulations published in Gazette of India vide GSR 161(E) dated 27-03-80 and subsequently amended vide (i) GSR 696 (E) dated 19-11-91 (ii) GSR 889 (E) dated 23-11-92 (iii) GSR 642 (E) dated 06-10-93 (iv) GSR 279 (E) dated 27-05-97

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